

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PATKI AND DADAKAR TECHNICAL CONSULTANTS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Patki And Dadakar Technical Consultants Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	11/10/1976
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	RoC-Mumbai
4.	CORPORATE IDENTITY NUMBER /LIMITED LIABILITY IDENTITY NUMBER OF INCORPORATED PERSON	U74220MH1976PTC019260
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	219 A UDYAG MANDIR NO 12ND FLOOR 7C PITAMBER LANE MAHIM MUMBAI MH 400016 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	December 28, 2022 (EGM held 22/12/2022 Minutes signed on 26/12/2022 received on 28/12/2022)
7.	NAME , ADDRESS , E-MAIL ADDRESS , TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Devang P. Sampat IBBI/IPA-001/IP-P00224 /2017-18/10423 E-mail - dpsampat@sampatassociates.in Regd. Add.: Bungalow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai – 400 703, India. Correspondence Address: Admin Add.: # 615, Shivai Plaza , Plot 79 / A , Marol Coop. Industrial Estate, Off Andheri Kurla Road, Marol, Andheri (East), Mumbai - 400059.India.
8.	LAST DATE FOR SUBMISSION OF CLAIMS	January 27, 2023

Notice is hereby given that the PATKI AND DADAKAR TECHNICAL CONSULTANTS PRIVATE LIMITED has commenced voluntary liquidation on December 28, 2022 (EGM held 22/12/2022 Minutes signed on 26/12/2022 received on 28/12/2022).

The stakeholders of PATKI AND DADAKAR TECHNICAL CONSULTANTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before January 27, 2023, to the liquidator at the address mentioned against item 7.

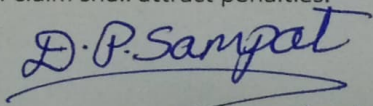
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

DEVANG
PRAMESH
SAMPAT

Digitally signed by
DEVANG PRAMESH
SAMPAT
Date: 2022.12.28
15:58:33 +05'30'

CA Devang P. Sampat
December 28, 2022, Mumbai


DEVANG P. SAMPAT
IP Registration No.
IBBI/IPA-001/IP-P00224/2017-18'10423



पंb Housing
Finance Limited

बोर्डर शाखा कार्यालय: २वी, दुसरा मजला, अमेबा पार्क, नवपार रोड, बोईसर, महाराष्ट्र-४०१५०१.
ठाणे शाखा कार्यालय:- २ला मजला, पुष्पगंगा कॉलेजकडे (पिनिंग) २१, कॅप्टन कडवडेश्वर पट, बाणुपट्टी पेट्रोल पंपाजवळ, ओरड आसरा रोड, ठाणे, महाराष्ट्र-४०००१९.

चौदवी, कार्यालय : १५वा फेब्रुवारी, अंतिम शुक्रवार, २२. के. जी. मार्ग, नवी दिल्ली-११०००१
दूरध्वनी: ०११-२३३४०१६१, २३३४०१६२, २३३४०१६३, वेबसाइट:- www.pnbhousing.com

कल्याण शाखा कार्यालय : गंगार पार्क, बिल्डिंग क्र. ५, कार्यालय क्र. ६, निरसा मजला, स्वामी तिर्य, खडकपाडा मर्कन, कल्याण पश्चिम, महाराष्ट्र, पिन- ४२१३०१.

कब्जा सूचना (स्थायी मिळकतीसाठी)

ग्याझी, निम्नव्यवहारीकरांनी पीएचडी हाऊसिंग फायनान्स लि. चे प्राधिकृत अधिकारी मजला निम्नव्यवहारीकरणे अर्ज रिक्तकन्वर्तित आस असेट अन्वये आसिए एकोनोमिस्ट ऑफ सिविलिटरी इंटरनेट अर्बेट, २००२ च्या नियम (८) था अनुपलनास आसिए कलम १३१(१२) महाराष्ट्रवासा सिविलिटरी इंटरनेट (इकोनोमिस्ट) कलम, २००२ च्या नियम ३ अन्वये प्रास अधिकारिंवासा वापर कलम प्रत्येक छावनामेगीत तारुस एका माली सुवात जरी कलम संघीय कर्जीदारां प्रत्येक छावनामेगीत दिलेला एकमेगीत परबेडेंड कल्याण कर्जीदर आसिए उल्लेखें वाटुगे कर्जीदर आसिए संसामानस जनेला सुचना देवत येने की, निम्नव्यवहारीकरांनी येने खाती येने केलेला मिळकतीचा कब्जा त्यांना सदर अर्बेट च्या कलम १३(४) सहायता सरर कलमच्या नियम ८ अन्वये प्रास अधिकारिंवासा वापर कलम प्रत्येक छावनामेगीत तारुस देवत.

विशेषतः कर्जीदर आसिए संसामानस जनेला वाटुगे आसिए देवत येने की, मिळकतीची व्यवहार कल नवे आसिए मिळकतीची केलेला कोनोवारी व्यवहार पीएचडी हाऊसिंग फायनान्स लि. च्या कलम व कर्जी कारगारमाली त्यावारी वाटुगे आसा कलमेगीत भाराअरीन राहीत. कर्जीदारांयेने लक्ष तारुण मालींचा विधोपनाकीता उपलब्ध वेळेच्या संघर्षास अर्बेटचे कलम १३ च्या उप-कलम (८) च्या तरतुतीयेने वेधण्यात येने आसे.

अ. क्र.	कर्ज खाते क्र.	कर्जा/सह-कर्जदार /संयुक्त ग्राहक यांचे नाव	मालीची पत्तापत्रकी तारीख	व्यवहारीक रकम	कब्जा परवानगीची तारीख	महाराज मिळकतीचे घराणे
१.	एच.ओ.ए/केएलएल/०१११/४४४४५४ शा.क्र.१-कल्याण	सविता वसंतराज गोरगे / संघारणी गोरगे की कलम	०८-०४-२०११	२१-०३-२०११ रोजीय रु. १०,५६,२६१.१२ (कापे टुस लाख एकास हजार दोसरी एकाश आसिए एकोनोमिस्ट पैसे मास)	२३-१२-२०११ (प्रायस)	३४५, ३, बिल्डिंग क्र. १०, लोकेसो मंडीर, पाणप, पाणप रोड, पुणे रेलवेची जवळ, शा. कलम. लि. सारगा, २१-०१-२०११, २०/१५, ५, २६/१८/५५, २२, २२/११/१५, ४, ५, ६, ७, ८, २२/११/३, पुणे रेलवेची जवळ, ठाणे, महाराष्ट्र-४०१०१०.
२.	एच.ओ.ए/बी.ओ.एस/०४११/००१२०८ शा.क्र.१- बोईसर	मयता वनिता सारगे / वनिता महर्षेय सारगे	०८-०४-२०११	२३-०३-२०११ रोजीय रु. ३८,५६,८६५.९४ (कापे पल्लोस लाख सहासोती खराब नळीरी सहासोती आसिए पंचास पैसे मास)	२३-१२-२०११ (प्रायस)	१००, १, विंग क्रे. क्रिमत पार्क, जमिन पावर कलम क्र. ८२, लि. क्र. ४ थावळ जमिनीवारी लोस हाऊसिंग निमण चे प्रसतासि लेआउट, गाव टोपीड, गाव पाणप, लि. ठाणे, ठाणे हाऊसिंग शाखा कारगार जवळ, ठाणे, महाराष्ट्र-४०१०४४.
३.	एच.ओ.ए/बी.ओ.एस/०४११/४४४४५४ शा.क्र.१- बोईसर	अनिता ये. कर्डी/ बिल्डिंग मधुकर मंगला	०८-०४-२०११	२३-०३-२०११ रोजीय रु. ३१,५६,२६१.१२ (कापे एकोनोमिस्ट लाख पंचवीस हजार चारसे एकोनोमिस्ट आसिए एकोनोमिस्ट पैसे मास)	२३-१२-२०११ (प्रायस)	३०३, ३, बिल्डिंग क्र. २, विंग, गोसाव, जमिन पावर कलम क्र. ३४५ आसिए गट क्र. ३४५, गाव सारगा, गा. पाणप, पाणप, आसिए बुडुआम जवळ, राधाकृष्ण मंडीर, ठाणे, महाराष्ट्र-४०१०४४.
४.	एच.ओ.ए/टीएचए/११२०/८३४६८५ शा.क्र.१-कल्याण	अरुणा अंबुड्ढा नेव/ अंबुड्ढा अहंमद नेव	१०-०७-२०११	१०-०७-२०११ रोजीय रु. २३,१५,८६५.९४ (कापे लोस लाख पंचवीस हजार आसिए आसिए एकोनोमिस्ट पैसे मास)	२३-१२-२०११ (प्रायस)	४४३०, ४, विंग एच. क्र. ७, विंग ए, लोस आसिए, जमिन पावर कलम क्र. ३४५ आसिए गट क्र. ३४५, गाव सारगा, गा. पाणप, पाणप, आसिए बुडुआम जवळ, राधाकृष्ण मंडीर, ठाणे, महाराष्ट्र-४०१०४४.
५.	एच.ओ.ए/केएलएल/०१११/४४४४५४ शा.क्र.१-कल्याण	रमेश विठ्ठल पोडे/ लक्ष्मी रमेश पोडे	०८-०४-२०११	२३-०३-२०११ रोजीय रु. १०,५६,२६१.१२ (कापे लोस लाख सहासोती पाचवीस हजार सहासोती सहासोती आसिए सहासोती पैसे मास)	२६-१२-२०११ (प्रायस)	४०२, ४, रमेश एकोनोमिस्ट की विंग, रमेश एकोनोमिस्ट-बी विंग, मास सिर जवळ, नेवळ पोरोने रोड, गाव पोरोने, नेवळ (१५)-२४० १०१, शा. कलम, सारगे क्र. २४/१५, १८१, पल्लु क्र. ३४, कलम मुसावरी रोड जवळ, ठाणे, महाराष्ट्र-४०१०१०.
६.	एच.ओ.ए/केएलएल/०४११/४४४४५४ शा.क्र.१-कल्याण	सुहास रमणा मुलगा/ पावनी मुकेश बिंदर	२१-०३-२०११	२३-०३-२०११ रोजीय रु. ३१,५६,२६१.१२ (कापे अरुणा लाख एकोनोमिस्ट खराब एकोनोमिस्ट आसिए एकोनोमिस्ट पैसे मास)	२६-१२-२०११ (प्रायस)	३११४, ३४४४, ४, विंगकी कलमी, सहासोती, लोस सिर जवळ, रोरोनी, मुंबई, महाराष्ट्र-४००००८, भातर.

दिनांक: कल्याण, बोईसर, ठाणे, दिनांक: २८-१२-२०११

प्राधिकृत अधिकारी, पीएचडी हाऊसिंग फायनान्स लि.

 State Bank of India		शाखा – स्ट्रेट असेट मॅनेजमेंट ब्रांच – II			
प्राथमिक अधिकार्यांचे तपशील नाम : मोहम्मद रिशद खान मोबाईल : ९२८५५५८२०३५ लॅपटोप/ईमेल क्र. (कार्यालय) : ०२२-४९६६९४०२		स्ट्रेट असेट मॅनेजमेंट ब्रांच-II होळा चेंबर, तळमजला, विंग को, ५ी येस जर्नल मार्ग, नॉर्मल पॉस्ट, मुंबई-४०००२१, बुर. क्र. ०२२-४९६६९४०३, फॅक्स : ०२२-२२८१९४०३, ई-मेल आयडी : sbi.15859@sbi.co.in			
परिशिष्ट-IV-ए (नियम ८(६) ची परंतुके वहा)					
स्थार मिल्कटीकच्या विक्रीकरीता विक्री सूचना					
सिक्व्पुटीप्राप्तेन अर्द निमन्तुकरन ऑफ फायनान्शियल असेट्स अर्द एम्प्लोमेंट ऑफ सिक्व्पुटी इंटरन अंकर, २००२ सहवायता सिक्व्पुटी इंटरनट (एम्प्लोमेंट) क्रमच्या नियम ८ (६) अन्वये स्थार मिल्कटीकच्या विक्री करिता ई लिस्ताव विक्री सूचना. निमन्तावरीकरांनी स्ट्रेट बँक ऑफ इंडियाचे प्राथमिक अधिकारी म्हणुन सरफेसी १३(४) अन्वये घालील मिळकत/बीचा कड्या घेतला आहे. तयार उल्लेख करविणवत येते की, बँकच्या बकीर रकमांनी रोकड करपासाठी घालील प्रकरणातील घाली वर्जन केलेल्या भाग्यल मिल्कटीक/बीचा ई-लिस्ताव (सरफेसी अंकर, २००२ अंतर्गत) जे आहे जेवे आहे तयारने आणि जे आहे जेवे आहे तयारने” करपात येईल आणि घालील विनिर्दि अटी आणि शर्तीवर करपात येणार आहे.					
कड्यदारांचे नाव		हमीदार(रा)चे नाव			
मे एनर्जेटिक ग्लोबटेक्स कंपनी प्रा. लि. कापीराईट ब्रॉडर्स – ऑफिस क्र. ३१२, ड लईदमार्क, प्लॉट क्र. २६०, रॉयल ट्युपिल हॉटेलजवळ, सेक्टर-३, धारपार, नवी मुंबई, मुंबई मेट्रो, एलएव ४०२११० आणि सी-३ व सी-४, उमिया नगर सोसायटी, चोबेसी मिल जवळ, उरना मादगो रोड, मुलु, मुजल्ल – २५०११३.		व्यक्तिक हमीदार १. सी. संभव ताम्बीदास तुजेडा २. श्री. प्रमोद अर्जुन दाकर ३. श्री. निकुंज एम करगोड्या ४. श्री. मोहाज्ज एम. तुरोवतावा			
पुनिटचे नाव		जिण्या घव्णीकरिता मिळकती विकण्या जाणार आहेत ती थकव्याची रकम ३०,९१,२०२२ रोती रु. ९९,००,०००.२६ + २८.०६.२०% पासुन त्यावरील व्याज + खर्च आणि परीचय			
मे. एनर्जेटिक ग्लोबटेक्स कंपनी प्रा. लि.		राखीव किंमत / (इअर) / बोली यादविणव्याची रकम			
संच क्र. १ रिहासारील प्लॉट क्र. बी-१०२, तुलसी मार्क, प्लॉट क्र. २३३, सेक्टर १०, धारपार, नवी मुंबई, धारपार ४०२०६६ मोजमापित ५५४ चौ.फूट (चटई क्षेत्र)		राखीव किंमत रु. ०.७० कोटी न्याय्या घाली मासामा विक्री होणार नाही इसारा अनायत राख (इअर) राखीव किमतीच्या १०% म्हणजेच रु. ०.७० कोटी बोली यादविणव्याची रकम रु.०,०००/-			
मे. एनर्जेटिक ग्लोबटेक्स कंपनी प्रा. लि.		सहभागी होण्यावयातील किंमती / केसावरील दलावेत / इअरचा पुरावा ई. सादर करणव्यारी तारीख आणि वेळ			
संच क्र. १ रिहासारील प्लॉट क्र. बी-१०२, तुलसी मार्क, प्लॉट क्र. २३३, सेक्टर १०, धारपार, नवी मुंबई, धारपार ४०२०६६ मोजमापित ५५४ चौ.फूट (चटई क्षेत्र)		११.०९.२०२३ रोती किंवा त्यापुर्वी ४.३० वा.			
मे. एनर्जेटिक ग्लोबटेक्स कंपनी प्रा. लि.		०६.०९.२०२३ ते सु. ११.३० ते सु. ४.०० संपेक घव्णी- नेंमन सिंग चायस मोबाईल क्र. ९८२०४०६०६२			
मे. एनर्जेटिक ग्लोबटेक्स कंपनी प्रा. लि.		राखीव किंमत रु. १.६४ कोटी न्याय्या घाली मासामा विक्री होणार नाही इसारा अनायत राख (इअर) राखीव किमतीच्या १०% म्हणजेच रु. १.६४ कोटी बोली यादविणव्याची रकम रु. १,००,०००/-			
संच क्र. २ कर्मगिरील ऑफिस सी गोडाऊन येथे प्लॉट क्र. ३ आणि ८, मी क्यंर, उमिया इन्स्टीटुटल स्ट्रेट, उमिया नगर, गाव धातोरडा, तालुका चोरासी, मुलु ३५०००२ प्लॉट क्र. ३ आणि ८ ३५४० चौ.फू. तळमजला + १ ला मजला + २ रा मजला ७२० चौ.फू.		११.०९.२०२३ रोती किंवा त्यापुर्वी ४.३० वा.			
०६.०९.२०२३ ते सु. ११.३० ते सु. ४.०० संपेक घव्णी- नेंमन सिंग चायस मोबाईल क्र. ९८२०४०६०६२					
नैल्ल छा: याची मीट घव्णी की, सदर ई-लिस्ताव हा 'जे आहे जेवे आहे' आणि 'जे आहे जेवे आहे' तयार घेणवत घेणवत आहे. सरफेसी अंकर अन्वये १५ दिवसांनी सारविणव्या विक्री सूचना					
कड्यदर/हमीदार यांना यादवे सूचित करणवत येते की, मिळकतीच्या लिस्ताव करणवत येईल आणि शिडका काढी असल्यास तुमच्याकडतु न्याज आणि खर्चावत वसुल करणवत येईल.					
विक्रीच्या तपशिलावर अटी आणि शर्तीकरिता कृपया स्ट्रेट बँक ऑफ इंडिया, ताण पनकोव्या वेबसाईट मध्ये दिलेल्या लिंकास संदर्भ घ्यावा: www.sbi.co.in, https://www.msccommerce.com/auctionhome/bapindex.jsp					
दिवांक : २९.१२.२०२३ ठिकाण : मुंबई					
साई/- प्राथमिक अधिकारी, स्ट्रेट बँक ऑफ इंडिया					

Aditya Birla Sun Life Mutual Fund



**ADITYA BIRLA
CAPITAL**

Aditya Birla Sun Life AMC Limited (Investment Manager for Aditya Birla Sun Life Mutual Fund) Registered Office: One World Center, Tower 1, 17th Floor, Jupiter Mills, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400 013. Tel: 4356 8000. Fax: 4356 8110/8111. CIN: L65991MH1994PLC080811

Record Date for Distribution

NOTICE IS HEREBY GIVEN THAT the Trustees of Aditya Birla Sun Life Mutual Fund have approved Tuesday, January 03, 2023*, as the Record Date for declaration of distribution under the Income Distribution cum Capital Withdrawal (IDCW) option in the following scheme, subject to availability of distributable surplus on the Record Date:

Name of the Scheme	Plans/Option	Quantum of Distribution per unit# on face value of Rs. 10/- per unit	NAV as on December 27, 2022 (Rs.)
Aditya Birla Sun Life Fixed Term Plan - Series TY (76 days) (A close ended Income Scheme. A relatively low interest rate risk and moderate credit risk)	Regular Plan - IDCW	The entire distributable surplus at the time of maturity^ shall be distributed.	10.1241
	Direct Plan - IDCW		10.1261

The NAV of the scheme, pursuant to pay out of distribution would fall to the extent of payout and statutory levy (if applicable).

#As reduced by the amount of applicable statutory levy. *or the immediately following Business Day if that day is a non-business day. ^Maturity of the said scheme is January 03, 2023.

All Unitholders whose names appear in the Register of Unitholders / Beneficial owners under the IDCW option of the said scheme as at the close of business hours on the Record Date shall be eligible to receive the distribution so declared.

For Aditya Birla Sun Life AMC Limited
(Investment Manager for Aditya Birla Sun Life Mutual Fund)
Sd/-
Authorised Signatory

Date : December 28, 2022
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

The spirit of Mumbai is now 94 years old!


www.freepressjournal.in

**BEFORE THE MAMLATDAR/JOINT MAMLATDAR FOR MUTATION
OFFICE OF THE MAMLATDAR OF BICHOLIM TALUKA, BICHOLIM GOA
Mutation Case No. 34994 / Latambarcem / 2022**

1. Pramod Atmaram Mulgaonkar alias Pramoda Atmarama Sinai Mulgaonkar
2. Swati Pramod Atmaram Mulgaonkar.
Both are R/o Flat No. 302, Magirish Ramkuvar Thakur Road, Dahisar East Mumbai, 400068.

..... Applicant's

V/s

1. Aparna Ashok Mulgaonkar; 2. Ashok Atmaram Mulgaonkar alias Axoca Atmarama Sinai Mulgaonkar; 3. Durga Yogesh Mulgaonkar; 4. Shrikant Shanu Mulgaonkar; 5. Vaishali Vivekanand Mulgaonkar alias Valbhavi Vinayak Gaitonde; 6. Vinayak Raghunath Gaitonde; 7. Yogesh Vivekanand Mulgaonkar; 8. Vivekanand Atmaram Mulgaonkar alias Vivekanand Atmaram Sinai Mulgaonkar; 9. Pramod Atmaram Mulgaonkar alias Pramoda Atmaram Sinai Mulgaonkar

..... Opponents

**NOTICE
FORM NO.X
(See Rule 10)**

To
All the above opponents /Legal heirs /Interested parties

Whereas the above named applicants have filed an application u/s 96 of L.R.C 1968 dated 20/06/2022, for mutation entry requesting therein to include their names in the occupant column of Form No. I & XIV of Property Survey under no. 496/1 of Village Latambarcem, In Bicholim Taluka because the Decree in Special Civil Suit No. 20/2018/A, dated 26/08/2019, passed by the Hon'ble Court of the Civil Judge, Senior Division, "A" Court, at Bicholim Goa. The applicant has also submitted the Order in Inventory Proceedings No. 24/2007/A, dated 18/01/2010, passed by the Hon'ble Court of Civil Judge, Senior Division 'A' Court, at Bicholim Goa as a link document in support of his mutation case.

And whereas Notices in Form No. X (under rule 10) of the LRC 1968 have been issued since all the interested parties through Reg. AD post, at their last known addresses; however out of which some of the notices returned with postal remarks viz., Unclaimed, Party Expired. It is further informed by the applicant that where abouts of the other occupants are not known to him and therefore the applicant prayed vide letter dated 12/10/2022, alongwith the affidavit dated 12/10/2022 for the substitute services of notice in Form No. X in any one local daily newspaper as required under r/v Rule 20 (1-A) of C.P.C.1908. As the applicant is not aware of the fresh addresses of the above opponents, their legal heirs/legal representatives if any, wherever they are presently residing and also the whereabouts of them; the applicant sought for the substitute service.

No moreforwore, notice in form No. X is hereby published in the local daily newspaper for the benefit of all the above opponents/Legal heirs/legal representatives of the deceased person or any other interested parties besides mentioned hereinabove, in the said mutation entry in respect of Survey No. 496/1 of Village Latambarcem of Village Bicholim in Bicholim Talukha. They are further, requested to file their say If any, to the said mutation entry within fifteen days from the date of publication of this notice, failing which the suitable order under LRC shall be passed by the certifying officer.

Date :Bicholim Goa
Date :27/12/2022

(SEAL)
Mamlatdar of Bicholim Taluka, Bicholim Goa

(Rajaram Y. Parab)

**फॉर्म ए
जाहीर उद्घोषणा**
(इन्साल्मिनी अँड चॅकस्ट्रीट वांशें ऑफ इंडिया
(स्वेच्छा परिसम्पन्न प्रक्रिया)) रेग्युलेशन, २०१७ चा रेग्युलेशन ९४)
**पर्की अँड दादाकर टेक्निकल कंसल्टंट्स प्रायव्हेट लिमिटेडच्या
स्टेकोहल्डर्सचा माहितीसाठी**

Sl. No.	कर्पोरेट व्यक्तीचे नांव	पर्की अँड दादाकर टेक्निकल कंसल्टंट्स प्रायव्हेट लिमिटेड
१.	कर्पोरेट व्यक्तींच्या व्यापाऱ्यांची यादी	११/१०/१५७६
२.	कर्पोरेट व्यक्तींच्या अनर्जित स्थायीत / नोंदणीकृत असले ले प्रतिनिधिका	आरओसी-मुंबई
३.	कर्पोरेट व्यक्तींचे कॉर्पोरेट आयडीटी क्रमांक	बुअउ२००८एएमए१५७६पीटीसी०११२७८
४.	कर्पोरेट व्यक्तींच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर आवश्यक) त्याचा पत्ता	२९११ ए जंगाम मंदिर ब्रू १२वा भागात ओरी पितांबर लेते मार्किट मुंबई वारंपार ४०००१०६ आगरा
५.	कर्पोरेट व्यक्तींचे परिणामान सुद्ध होण्याची तारीख	दिनांक २८, २०२२ (इंगीजी २२/१२/२०२२ रोजी आरोबीज केली, २८/१२/२०२२ रोजी ड्राफ्ट झाली, २८/१२/२०२२ रोजी घारा झाली.)
६.	परिसमाप्काये नाव, पत्ता, ईमेल पत्ता, लुधानी क्रमांक आणि नोंदणीकरण क्रमांक	देहांग पी संधन आस्पॅशीऑस/आस्पॅपी-००१/आस्पॅपी- ००२२२/२०१०-२०११/००२२; ईमेल: dpsampai@sampatassociates.in नोंद. पत्ता: बांगरा जी व, सिव पुझा फ्लॅट १००, सेक्टर २१, बागी यमी मुखै ह००० ७०३, भारत. प्रकारवाचनाया पत्ता: अंधेरवीन पत्ता: ६९५, निगाई प्लाझा, फ्लॅट ७५/७, मारळ को ओ।ग. इंटरनेटअल इस्टेट, अंधेरी कुर्ला रोलिंग्लान, माराळ, अंधेरी (पूर्व), मुंबई-४०००१५, भारत
७.	दावे सावर करपाची अंतिम तारीख	जाजेवारी २०, २०२३

यादारे सूचना देण्यात येते की, पर्की अँड दादाकर टेक्निकल कंसल्टंट्स प्रायव्हेंट लिमिटेड यांनी दिसेबर २८, २०२२ (इंगीजी २२/१२/२०२२) रोजी आरोबीज केले, २८/१२/२०२२ रोजी ड्राफ्ट झाली, २८/१२/२०२२ रोजी घारा झाली.) रोजी स्वेच्छा सम्पन्नपत्त्या दुरुस्त झाली आहे.

यादारे पर्की अँड दादाकर टेक्निकल कंसल्टंट्स प्रायव्हेंट लिमिटेड ज्या स्ट्रेकोहल्डर्स यांना त्यांच्या दाव्यांचे पुरावे साबा ७ च्या समोर मुद्र केलेल्या पत्र्यावर परिसमाप्काओंके जाजेवारी २०, २०२३ रोजीस किंवा पूर्वी पाठविण्यासार सामापगत येत आहे,

चौकीचे आणि डिनालूर करणाऱ्या दाव्यांच्या पुराव्यांचे सदारीकरण गिलेशे पास अवसर.

सीए देवांग पी संथन
दिसेबर २८, २०२२, मुंबई

DNS BANK

डॉबिवली नागरी सहकारी बँक लि.

(Multi State Scheduled Bank)

वसुली विभाग, मधुबन, २रा मजला, पी-५२, फेज-II, एम आयबीसी, कल्याण शीक रोड, सोनारपाडा, डोबिवली (५), वृ. - ४२९ २०४

बँकेच्या स्थावर मतेच्या विक्रीसाठी लिलाव विक्री सूचना (नॉन बँकिंग असेट्स) (फेरिलिअव)

याद्वारे सूचना देण्यात येते की, "नॉन बँकिंग असेट्स" म्हणून बँकेच्या मालकीच्या आणि कब्जातील स्थाळील वर्णन केलेल्या मिळकती स्थाळील अटी आणि शर्तीवर "जे आहे जेथे आहे", "जसे आहे जे आहे" आणि "जे काही आहे तेथे आहे" तत्वांने विकण्यात जाणार आहेत.

अ. क्र.	मिळकतीचे वर्णन	राखीव फंडमत (रु. लाखात)	इ.अ.र. (रु. लाखात)	जिरीदगणणी दिनांक व वेळ	लिलावाची तारीख व वेळ
१.	टी.पी. स्क्रीम क्र.१, सी.टी.एस. क्र. ७१६०/७१६५, जिल्हा नाशिक-४२२ १०१, मधील सल्ले क्र. ४८६/ए/१बी/२ आणि ४८६/ए/२, अंतिम प्लॉट क्र. २८१ धारक जमीनीदार बांधकामित आणि द्वारका हॉटेलसमोर, "खरबदा पार्क" मधील २रा मजल्यावर कार्यालय क्र. २१० मोजमाप २९१.५० बी.फू.	रु. १७.४८	रु. ११.७५	०४.०९.२०२३ स. १०.०० वा. ते रु. ३.०० वा.	१७.०९.२०२३ स. १०.३० वा.
२.	टी.पी. स्क्रीम क्र.१, सी.टी.एस. क्र. ७१६०/७१६५, जिल्हा नाशिक-४२२ १०१, मधील सल्ले क्र. ४८६/ए/१बी/२ आणि ४८६/ए/२, अंतिम प्लॉट क्र. २८१ धारक जमीनीदार बांधकामित आणि द्वारका हॉटेलसमोर, "खरबदा पार्क" मधील २रा मजल्यावर कार्यालय क्र. २१२ मोजमाप ३५१.५० बी.फू.	रु. २१.०८	रु. २२.१०	०४.०९.२०२३ स. १०.०० वा. ते रु. ३.०० वा.	१७.०९.२०२३ स. ११.३० वा.

लिलावाचे ठिकाण:- डोबिवली नागरी सहकारी बँक लि., नाशिक शाखा, तळमजला, दुकान क्र. ३, इंदिरा हाईस्ट गंगापूर नाका सर्कल, गंगापूर रोड, नाशिक-४२२ ००२.

अटी आणि शर्ती:-

- विक्रीच्या अटी आणि शर्ती असलेली बोली प्रती **डोबिवली नागरी सहकारी बँक लि., नाशिक शाखा** - तळ मजला, दुकान क्र. ३, इंदिरा हाईस्ट गंगापूर नाका सर्कल, गंगापूर रोड, नाशिक-४२२ ००२. कोणत्याही कामाच्या दिवशी स. १०.०० व स. ४.०० दरम्यान उपलब्ध असून प्रत्येक बोलीसाठी रु. १०००/- (हिसा-पचास) शुल्क प्रदान केल्यावर मिळू शकतील.
- नाशिक येथे देण डोबिवली नागरी सहकारी बँक लिमिटेड च्या नावे काढलेल्या कोणत्याही राश्ट्रीयीकृत किंवा शेअरझूड बँकेच्या "पे ऑर्डर" / "डिमांड ड्राफ्ट" च्या स्वरूपातील येथे घर नमूद केल्याप्रमाणे **इसारा अनामत रक्कम (इंझर)** सह मोहोरबंद पाकिटातून रिटसर भरलेले बिल प्रत्येक दिनांक **१६.०९.२०२३ रोजी रु. ४.०० वाचनेपर्यंत किंवा त्यापूर्वी** नाशिक शाखेतील व्यवस्थापकांकडे पोहोचणे पाहिजे. इ.अ.र. व प्रदान एमर्ज्युएन्स (उपरोक्ती एमर्ज्युएन्स फॉर्मवरील बँकेकडे करावे येईल. इंझर शिवाय आणि /किंवा राखीव किमतीच्या खाली बोली ग्राह्य करती जाणार नाही. बोलीचा मालकीधारक देव लिफाका वरील उल्लेखित ठिकाणी आणि तारखेस उद्भवण्यात येतील.
- बोली प्रथमासह बोलीदारांनी कोयंबटोर दस्तावेजांच्या निवासस्थानाच्या पुराव्यांच्या म्हणजेच पॅनकार्ड / आधार ई. च्या स्व-साक्षरंकित छायाप्रती व एक पापरपत्र किंवा याच्याविरुद्ध सादर केले पाहिजे आणि त्यांच्या मुळ प्रती पडताळणीसाठी लिलावाच्या वेळी प्रस्तुत केल्या पाहिजेत.
- बोलीदारांनी व्याखीन: लिलावात सहभागी होणे आवश्यक आहे. तथापि, बोलीदारांनी त्याच्या /त्यांच्या कितीही सहभागी होण्याकडील कोणत्याही व्यक्तीला प्राधिकृत करणे असल्यास अशा प्राधिकृत व्यक्तीने त्याच्या/त्यांच्या नावात बोलीदारांनी जारी केलेले प्राधिकृत पत्र/संवालय मिळवावा ठराव प्रस्तुत करणे आवश्यक आहे.
- मिळकतीची मंडळी ही "जे आहे जेथे आहे आणि जे आहे जसे आहे तेथे आहे" काटेकोरपणे आहे. इच्छुक बोलीदार हे कोणताही दावा, प्रभार, कर, वसुली, यकीत आणि /किंवा मिळकतीविरुद्ध यापैजिंत कोणतेही इतर दायित्व काही असल्यास, यासंदर्भात बोलीदार व्याखीन: वैकरी करू शकतात. सदर दायित्वे यशस्वी बोलीदारांना सहन करावे लागणार आहे. मिळकत कोणतेही विद्यमान यापैजिंत दायित्व असल्यास बँकेला माहित नाही.
- लिलाव प्रक्रियेवर प्रत्येक बोलीदारांना रु. २०,०००/- (रुपये बीस हजार मात्र) च्या किमान रकमेने बोली वाढविण्याची परवानगी देण्यात येईल.
- यशस्वी बोलीदारांना त्यांची बोली स्वीकारल्यावर म्हणजेच त्याच दिवशी किंवा पुढील कामकाजाच्या दिवशी सायं. ५.०० च्या आधी बोली रकमेच्या २५% रक्कम देण (इंझर धरून) त्वरित भरवावी लागणार आहे आणि उर्वरित रक्कम लिलावाच्या तारखेपासून १५ दिवसांत भरवावी लागेल.
- जर वरील खंड (७) मधील नमूद बोली रकमेचे २५% प्रदान करण्यास यशस्वी बोलीदार कसूरदार ठरल्यास, इसारा रक्कम जप्त केली जाईल आणि विक्री ही रकमतल केल्याचे गृहीत धरले जाईल. तसेच जर विक्री निश्चितीच्या तारखेपासून १५ दिवसांत संपूर्ण रक्कम चुकती करण्यास बोलीदार कसूरदार ठरल्यास बोली रकमेच्या २५% रक्कम बँक जप्त करेल.
- वरील खंड (७) मध्ये नमूद केल्याप्रमाणे संपूर्ण बोली रकम प्राप्त झाल्यानंतर, बँक यशस्वी बोलीदारांच्या नावात विक्री विलेख बनवेल आणि यशस्वी बोलीदारांना सर्व कर, मुद्रांक शुल्क, नोंणीकरण शुल्क आणि अनुषंगीक खर्च यशस्वी बोलीदारांच्या नावे नोंणीकृत विक्री प्रमाणपत्र मिळविण्यासाठी सादर करावे लागणार आहे.
- नोपिडित मुदतीत संपूर्ण बोली रक्कम प्राप्त झाल्यानंतरच मिळकतीच्या कब्जा खरेदीदारांच्या सुपूर्द केला जाईल.
- कोणतेही कारण न देता कोणतेही किंदा सधे प्रस्ताव/बोली फोडल्यावर किंदा लिलाव पुढे ढकलण्याचे/रद्द करण्याचे आणि त्याचप्रमाणे कोणत्याही पूर्व सूचने शिवाय विक्रीच्या अटी आणि शर्ती बदलण्याचे तिचे अधिकार बँके राखून ठेवत आहे.
- इच्छुक बोलीदार मिळकतवाढीकरांना मोबाईल क्र. ९८०७०१९५६२१/९८०७०१९५६११ वर येथे संपर्क साधू शकतात.

ठिकाण: नाशिक

दिनांक: २९.१२.२०२२

सही/-

प्रमाणित स्वाक्षरीकार

(.....)

जहीर सूचना					
		राष्ट्रा कार्यलय: आयसीआयसीआय बँक लि., कार्यालय क्रमांक २०१-बी, २रा मजला, रौड क्र. १, प्लॉट क्र- बी३, वायफाय आरटी पार्क, नानाले इन्डस्ट्रियल इस्टेट, ठाणे, महाराष्ट्र-४००६०४.			
घालील कर्जदारांनी बँककडून त्यांनी घेतलेल्या कर्जां सुविचित्री मुलत आणि व्यावसाय फतवा करण्यात कसूर केलेली आहे आणि कर्ज नोंद परकामिनी असेल (एपीए) म्हणून वगळित झाले आहे. घालील नमूद तारखेची सूचना सिम्बुरीटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सियल अँड अँड एन्वोसिमेंट ऑफ सिम्बुरीटायझेशन अँड, २००४ च्या कायदा क्रमांक १९११) अन्वये त्यांनी दिलेल्या त्यांच्या शेवटच्या ज्ञात पत्त्यावर त्यांनी जारी करण्यात आली, तथापि ती न सवाजवत परत आली म्हणून त्यांना सद्य जागी सूचवलेले कळविण्यात येत आहे.					
अ. क्र.	कर्जदार/सह-कर्जदार/ हमीदाराचे नाव/ (कर्ज खाते क्रमांक) आणि पत्ता	तारान मल्लेच्या मालकीचा पत्ता/ अंमलबजावणीयोग्य पत्ता	सूचना पाठविण्याची तारखे/ सूचनेच्या तारखेस कळवावी	एपीए तारीख	
१.	श्वेता राहुल माने/ राहुल जोलिनर माने- फ्लॅट क्र. ११ ए३, सुर्वा नगरी को-ऑपरेटिव्ह सोसायटी, पिंपले गुव, महाराष्ट्र, पुणे-४११०६९- एलबीसीएल००००४४८८४८४८	फ्लॅट क्र. ३४, विंग ए-२, ६ वा मजला, सुर्वा नगरी को-ऑपरेटिव्ह सोसायटी, प. क्र. ३६, डायनोसॉर गाईन जवळ, हिरसा क्र. ११+३, पिंपले गुव पुणे, महाराष्ट्र ४११०६९	नोव्हेंबर २३, २०२२ क. ४२,९५,३८४/-	३-सप्टे-२०२२	
२.	नंदा बिजेंद्र ठाकूर/ मनोजकुमार सदाशिव गोसावी (एलबीसीएल००००४३०८८४) अनु. क्र. २०९, १ ला मजला, १ खोली, भागलती नगर, हडपसर, महाराष्ट्र, पुणे-४११०४८	फ्लॅट क्र. ३०४, ३ रा मजला, इमारत एस२, शुभम प्रांश्रीटी व्हिजन वुड्स, व्हिजन सिटी जवळ, जांभळ ता. पुणे, महाराष्ट्र ४११०४८	नोव्हेंबर २३, २०२२ क. २०,५८,०९८/-	३-जुल-२०२२	
३.	लक्ष्मी सौंदीय पुते/ सौंदीय नारायण पुते (एलबीसीएल००००३३९४४४४) फ्लॅट क्र.-७७१ व्हिन्डींग आर मंजी किशोर मार्केट पुणे सोलापुर रोड हडपसर पुणे महाराष्ट्र पुणे ४११०४८	फ्लॅट क्र. २०३, २ रा मजला, इमा खुस मंजी किशोर मार्केट सीएलएस, २रा मजला, हडपसर, स.क्र. ११, पुणे, महाराष्ट्र ४११०४८	नोव्हेंबर २३, २०२२ क. २३,०२,९५३/-	३-जाने-२०२२	
४.	निकोअ अग्रवाल बाबालु/ वसिना किशोर बाबालु/ कपिल सोनी बाबालु (एलबीसीएल००००३३९४४४४) फ्लॅट क्र. १०३ पहिला मजला पार्क साबादे रेसिडेन्सी बडोळा घाघडी रोड महाराष्ट्र नाशिक ४२२०१०	फ्लॅट क्र. ४ी १०३, १ ला मजला, इमारत वी विंग, फेडर २, पार्किंग इन्फोसिस/पावाडी अनु क्र. १/१० ६/१सी ६/१डी ६/१ई, ६/१एफ, सीटीएस, ८१२४+८८८/३, नाशिक महाराष्ट्र ४२२००९	नोव्हेंबर २३, २०२२ क. २८,८९,१८६.९९/-	३-सप्टे-२०२२	
५.	पानी अजय गवळी/ अजय सूर्य गवळी (एलबीसीएल००००४९०५८७७०) फ्लॅट क्र. ५ वी विंग साईनोव्हा अपार्टमेंट ही ओम कलश नगर रामाधिकाश भवन, धावक फाटा पंचवटी- महाराष्ट्र नाशिक ४२२००३	क्र. हाऊस क्र. १७, ३ी वैभव लक्ष्मी क्र. हाऊस, पेठ रोड, पल्ले क्र. ४७/१८/१४/२०/२१/१७, स. क्र. ४०४/२/३/४/५/६/७/८, मेगाज बेकरी जवळ, नाशिक महाराष्ट्र ४२२००३	डिसेंबर ०६, २०२२ क. ४,१६,८५०.९९/-	५-सप्टे-२०२२	
६.	धनश्री अजय गवळी/ (एलबीसीएल००००४९०५८७७२) फ्लॅट क्र. ५ वी विंग साईनोव्हा अपार्टमेंट ही ओम कलश नगर रामाधिकाश भवन, धावक फाटा पंचवटी- महाराष्ट्र नाशिक ४२२००३	क्र. हाऊस क्र. १७, ३ी वैभव लक्ष्मी क्र. हाऊस, पेठ रोड, पल्ले क्र. ४७/१८/१४/२०/२१/१७, स. क्र. ४०४/२/३/४/५/६/७/८, मेगाज बेकरी जवळ, नाशिक महाराष्ट्र ४२२००३	डिसेंबर ०६, २०२२ क. ३६,३३,०८९.९९/-	५-सप्टे-२०२२	
७.	सयाजी विष्णु सुभाकर/ रम्याजील दयारदास टिकर/ (एलबीसीएल००००४८३४४४) आणि प्लॉट क्र. ३२ चंद्रनील बिल्डिंग, ब्लॉक नंबर ४ हिंगे होम कॉलनी स. क्र. १९/१/८ कळदयार, पुणे- ४११०४२.	फ्लॅट क्र. १०१, १ वा मजला, विंग ए, हॉमिनेस बय, वारवे मोर, गेट क्र. ९४/१ ९४/२ ९४/१, ९४/२, ९४/१ आणि ९४/२ मोर ४११२०६	नोव्हेंबर २३, २०२२ क. १४,१८,०३९/-	८-सप्टे-२०२२	
८.	उषा देवी/ अश्विनी रामदास यादव/ (एलबीसीएल००००४३८७२९१) आणि फ्लॅट क्र. २०४, २रा मजला, वी विंग, "काळींग अपार्टमेंट" विन्डी, एच-४६०/१६, ठाणे- ४२१३०२.	फ्लॅट क्र. २०३, इमारत ए, २रा मजला, स्टिल्ट-ओफिस ०४ वरचे बाहेर घमाविले, पंच विहार नावे ज्ञात इमारत स्थित येथे अपारिभा इमारत मागे, ओम्हाल स्मूल्त जवळ, अंजुल फाटा, कामाथर, विन्डी, ठाणे ४२१३०५.	डिसेंबर ०७, २०२२ क. २१,५५,०८०.८/-	३-ऑगस्ट-२०२२	
९.	सुमन प्रभाषा चौधरी/ प्रभाषा एस चौधरी/ (एलबीसीएल००००४३८७२९२) आणि फ्लॅट क्र. ६०१/२/६ विंग, "लव्होलेट बिल्डिंग" अमेय कमलिक नलबजळ, वाकंठ नगर, बोलीव विहार पश्चिम, तातुका बसई, जिल्हा पालघर, बसई-४०१३०३.	फ्लॅट क्र. २०३, २ रा मजला, परसुराम को-ऑपरेटिव्ह हाऊसिंग लि., भगवान मोहाडू मिरची गल्ली, पंचवेल ४१०२०६	डिसेंबर ०७, २०२२ क. २०,७३,८४०/-	८-ऑगस्ट-२०२२	
१०.	राजेश शंतामण गावकवार/ रेखा राधा गावकवार (एलबीसीएल००००४९०४८५९) आणि प्लॉट नं. २०३, "परसुराम अपार्टमेंट" बागवान मोहाडू, पंचवेल रायगड, पंचवेल-४१०२०६.	फ्लॅट क्र. २०३, २ रा मजला, परसुराम को-ऑपरेटिव्ह हाऊसिंग लि., भगवान मोहाडू मिरची गल्ली, पंचवेल ४१०२०६	डिसेंबर ०७, २०२२ क. १७,४८,८८८.७६/-	३-जुल-२०२२	
११.	विनोद राजेंद्र पाटील/ कोमल विनोद पाटील/ (एलबीसीएल००००४९०४८५९) आणि फ्लॅट १६०४, १६, १६ वा मजला, सुमेल टावर लोकपारा फेज				

SALES MOMENTUM TO BOOST LAND DEALS

Residential realty boom to stay in '23

Top eight cities see 78 land deals during January-November

SHUBHRA TANDON
New Delhi, December 28

RESIDENTIAL REAL ESTATE, which has been a clear beneficiary of the post-pandemic recovery, is expected to see similar growth momentum in sales in 2023, which will keep land deals going.

Between January and November 2022, the top eight cities of India witnessed 78 land deals resulting in over 1,858 acres of land getting transacted. This is a near 2.5x increase in the number of land deals and a sharp 53% rise in the actual land take-up versus the whole of 2021, according to data sourced from Anarock Research. In 2021, there were 33 land deals for 1,211 plus acres of land.

Land prices are holding firm. However, there is a mix of assets available in the market, with stressed assets also aiding land transactions. In a separate finding, real estate consultant CBRE had recently said that India recorded about 700 acres of land acquisitions for over \$1.1 billion during January-June across eight cities to develop housing, office, retail, logistics and data centre projects. In the corresponding period in 2021, 600 acres were acquired for a value of about \$0.9 billion.

Real estate developers are back to buying land parcels as inventory overhang eases and developers build project pipelines to ease demand-supply mismatch in the top cities of India. As developers clocked good sales during the pandemic years, and with the momentum continuing, they are also flushed with cash to now take up new land parcels and replenish inventory.

For instance, the real estate arm of Godrej Group, Godrej Properties (GPL), is actively buying land parcels over the last six months, a practice it had largely refrained from in favour of asset-light development models so far. Godrej Properties chairman Pirojsha Godrej told *FE* that Indian real estate is in early stages of a multi-year recovery cycle and the company is looking to cash in on it to enhance margins and improve risk reward returns.

According to Godrej, while the land prices have firmed up over the last two years, the valuation is still attractive. "Particularly given where in the development cycle we are in, our expectation is that the sector will continue to strengthen in the next two to three years, which means an improvement in volumes, in real estate



OPPORTUNITIES AHEAD

■ Godrej Properties chairman Pirojsha Godrej says Indian real estate is in early stages of a multi-year recovery cycle and the company is looking to cash in on it to enhance margins

■ Prestige Group has plans to launch 15-20 million square feet of residential projects over the next six months in the mid-income and premium categories with two, three and four-BHK configurations

■ Puravankara launched a ₹750-crore alternative investment fund for funding land purchases earlier this year

prices, so we feel these are attractive times to be investing on the land side," he said.

Bengaluru-based Prestige Group also finds land buying an attractive opportunity right now, and with the number of assets available through institutional channels like banks, the National Company Law Tribunal (NCLT) and asset reconstruction companies (ARCs) increasing, it is making land buying and expansions for real estate companies easier.

Venkat K Narayana, chief executive officer, Prestige Group, said that the company has acquired at least four land parcels in the recent past through these institutional channels in the Mumbai Metropolitan Region (MMR) and Delhi-NCR, and more are in the pipeline in Gurgaon and Pune.

Prestige is looking to end the financial year 2022-2023 with over ₹12,000 crore of pre-sales. The company clocked around ₹10,000 crore of pre-sales in FY22. The company has plans to launch 15-20 million square feet of residential projects over the next six months in the mid-income and premium category with two, three and four-BHK configurations, Narayana said.

Another Bengaluru-based developer Puravankara launched a ₹750-crore alternative investment fund for funding land purchases earlier this year. Abhishek Kapoor, CEO, Puravankara, said that the first deployment from the fund has already happened, while the second and third tranches will get deployed in

the next two quarters. Additionally, one of its existing investment partners — International Finance Corporation (IFC) — is looking at evaluating more opportunities in the land acquisition space.

"We are looking at different pools of capital, and we are in the process of raising another platform which should get closed out in the next one quarter and then the deployment should happen over the next two quarters," Kapoor said.

In the current financial year, the company has acquired 51 acres of land, and is in the process of acquiring more. "We are looking at an investment in excess of ₹1,000 crore over the next two-three quarters in acquisition of land through outright purchases and JDA model," he said.

The company is looking for acquisitions for all three brands — Puravankara, Provident and the plotted development business Purva Land. It is also evaluating parcels for commercial projects.

However, Anarock Group chairman Anuj Puri said that while the demand for residential real estate remains strong, there could be some moderation in the number of land deals in the first half of 2023. "Developers in the first half of 2023 would like to remain cautious owing to the general talk that there could be a recession in the US markets early next year. Hence, developers would rather hold on and maintain a strong cash liquidity rather than spend it in buying land. But if things go fine, then in the second half of 2023, we may see big transactions," he said.

EXPLAINER

DISPUTED PLACES OF WORSHIP ACT

The court orders relating to Varanasi's Gyanvapi and Mathura's Shahi Idgah mosques have been criticised for "violating the Places of Worship Act 1991." The Act itself has been challenged before the Supreme Court, and hearings will likely begin in the first week of January. **Sarthak Ray** takes a look at the Act and why it has run afoul of some



The Places of Worship Act

THE ACT PRESERVES the religious nature and affiliation of a place of worship as it existed on August 15, 1947. Section 3 bars its conversion — no one is allowed to convert any place of worship that belonged to a religion or its sect on August 15, 1947, into the place of worship of another religion. Per Section 2(b), "conversion" includes "alteration or change of whatever nature."

Section 4 (1) preserves the religious character of a place of worship as on August 15, 1947, saying this "shall continue to be the same as it existed on that day." Per Section 4(2), any legal proceeding regarding the conversion of the religious character of a place of worship existing on August 15, 1947, pending before any court, was to abate once the Act came into force.

Three-judge bench of SC hearing challenge to Places of Worship Act

United Nations urges protection of places of worship under the International Covenant on Civil and Political Rights

At least 869

judgments since 1991 mention the Act

Why has the Act been in the news recently?

THE ACT is the focal point of the challenge mounted to the petitions filed by Hindu interests in the Gyanvapi and Shahi Idgah matters. In both matters, the plaintiffs say that religious sites of immense importance to Hindus have been appropriated by the mosques.

In the Gyanvapi matter, where a

group of Hindu petitioners sought the right to worship "visible" and "invisible" deities in the mosque premises, the Anjuman Itteqamia Masjid Committee holds that this is "clearly interdicted" by the Act. But the judge who allowed the Hindu group's petition observed that the Act "doesn't operate as bar on the suit" since the

Why was the law enacted?

THE ACT WAS brought by the PV Narasimha Rao-led government in 1991, against the backdrop of the communal tensions around the Ramjanmabhoomi movement of the late 1980s, which demanded a temple at the site of the Babri Masjid, a 16th century mosque. The movement's leaders — including faces from the BJP and many mainstream Hindu outfits — contended that a temple once stood at the site and had been torn down by invaders who built the mosque. Several petitions had been filed demanding the site be handed over to Hindus.

Anticipating a spurt in similar movements and litigations in the future, the government of the day brought the Act to "effectively prevent any new controversies from arising in respect of conversion of any place of worship...", in the words of then Union home minister SB Chavan.

Exceptions...

THE ACT specifically exempted the Ram janmabhoomi/Babri Masjid. In 1992, Babri was demolished by a Hindu mob. In 2019, in the title suit, the Supreme Court gave the land to the Hindus.

The Act also leaves out sites covered under the Ancient Monuments and Archaeological Sites Act, matters settled by courts/tribunals before the Act, or mutually by the parties involved.

Act challenged before SC

MANY PETITIONS have challenged the Act in the courts. One, filed by advocate Ashwini Upadhyay, says that the Act violates the right to life and the right to religious freedom of the Hindus, Sikhs, Jains and Buddhists in its choice of cut-off date — as, since 1192, Muslim invaders and colonists destroyed many places of worship belonging to the former.

Another petition, by politician Subramanian Swamy, contends the Act's exceptions should cover Kashi and Mathura.

the Act is likely to be invoked by the party challenging the order.

Meanwhile, the Supreme Court's Ayodhya verdict strongly endorsed the Act, calling it an instrument of "non-retrogression", which is "a foundational feature of fundamental Constitutional principles, of which secularism is a core component."

Green hydrogen to be used in fertiliser industry: Gadkari

MITHUN DASGUPTA
Kolkata, December 28

UNION MINISTER OF road transport & highways Nitin Gadkari on Wednesday said green hydrogen is a "sustainable alternative" to fossil fuels, as this energy source would be utilised not just in transportation but also in the chemical and fertiliser industries in the near future.

Speaking at the 121st annual session of the Merchants' Chamber of Commerce and Industry, Gadkari said, "Green hydrogen is a sustainable alternative to fossil fuels like coal and crude oil. In the near future, green hydrogen will be the source of energy in the aviation, railway, road transport, chemical and fertiliser industries."

Gadkari said India has the potential to become a global manufacturing hub and exporter of green hydrogen. Hydrogen would be cheaper and more convenient for domestic and community-level applications. India is focusing on hydrogen fuel cell technology exclusively for heavy long-distance trucks, buses, marine and aviation applications.

The government has been specifically giving importance to



Minister of road transport & highways Nitin Gadkari

alternative fuels and bio-fuels such as ethanol, methanol, Bio-CNG, LNG, electric and green hydrogen. Notably, the Niti Aayog has identified green hydrogen as critical to India's net-zero ambition. It has estimated the cumulative value of the green hydrogen market in the country at \$8 billion by 2030.

Gadkari said the Central Road Research Institute and the Indian Institute of Petroleum have jointly developed a bio-bitumen from rice straw that could be used in the future to lower the carbon footprint.

Negative RT-PCR test to be mandatory for China arrivals

PRESS TRUST OF INDIA
New Delhi, December 28

THE GOVERNMENT IS likely to make it mandatory for passengers arriving from China and five other places to have negative RT-PCR reports from next week, official sources said on Wednesday. They also cautioned that the next 40 days will be crucial as India may see a Covid surge in January.

As Covid gets back on the radar with a surge in China and people worry about another wave in India, some scientists have called for a reality check.

The situation in India where a large number of people have been exposed to the virus and also been vaccinated is quite different from that in China. The likelihood of a new big Covid-19 wave in India is very low, an expert said.

As the government tightens Covid-19-related guidelines, the sources said filling up of 'air suvidha' forms and 72-hour prior RT-PCR testing may be made mandatory from next

week for international passengers coming from China, Japan, South Korea, Hong Kong, Thailand and Singapore.

The sources said 39 international passengers were found positive for Covid-19 out of the 6,000 tested on arrival in the last two days.

Union health minister Mansukh Mandaviya will visit the airport in Delhi on

Thursday to take stock of testing and screening facilities there, they said.

The proposed tightening of Covid guidelines and warning of a fresh surge come days after Mandaviya asked Congress leader Rahul Gandhi to consider suspending the Bharat Jodo Yatra if Covid-19 protocols could not be followed.

India could see a surge in Covid cases in January

FE BUREAU
Pune, December 28

UNION HEALTH MINISTRY officials have said the next 40 days would be crucial for India and the country could see a surge in infections in January. The government is closely watching the Covid situation, with a surge in cases in many countries

Press Trust of India quoted a health ministry official and said the 40-day figure was arrived at after analysing previous trends. It has been noticed that a new wave of Covid-19 hits India around 30-35 days after it hits East Asia, PTI reported quoting the official.

A similar forecast was made by Union health minister Mansukh Mandaviya last week. Going by previous experience, the health minister said it has been seen that the Covid wave generally takes 20 to 35 days to reach Southeast Asia. It begins in China, Japan and South Korea, then moves to the United States and Europe, followed by South America and then it hits South Asia. However, so far the Covid cases in India continue to be low,

TRACKING PREPAREDNESS

No. of health facilities that took part in drill
Govt 15,424
Pvt 4,597

■ Total ● Functional

NO. OF COVID-19 BEDS

Isolation beds
■ 337,000 ● 279,000

Oxygen beds
■ 282,000 ● 245,000

ICU beds
■ 70,073 ● 64,711

ICU beds with ventilator
■ 57,286 ● 49,236

AMBULANCE AVAILABILITY

■ Basic life support ambulance: 11,681
■ Advanced life support: 3,723
■ Others: 5,831



OXYGEN SYSTEMS

PSA plants
■ 12,656 ● 11,830

Oxygen cylinders
■ 663,000 ● 622,000

Oxygen concentrators
■ 237,000 ● 228,000

with the last seven-day average remaining at around 188 cases per day. According to health ministry data, India reported 188 new cases in the last 24 hours with a daily positivity rate of 0.14% and a weekly positiv-

ity rate of 0.18%. India's active caseload was at 3,468. Total recoveries were at 44,143,483. The total tests conducted so far were at 910.1 million, with 134,995 tests conducted in the last 24 hours.

S. E. RAILWAY – TENDER

E-Tenders are invited by Dy. Chief Mechanical Engineer (Wagon) Kharapur Workshop, S.E. Railway for and on behalf of the President of India for the following work before 15.00 hrs. on the date mentioned against item and will be opened at 15.00 hrs. **Sl. No. & E-Tender Notice No. & date; Name of the work; Approx. cost of the work including GST @18%; Earnest money respectively: (1) E-Dy-WW-Lifeline, dated 26.12.2022; Supply, Installation and Commissioning of lifelines for wagon rooftop work in different shops of Wagon shop; ₹ 14,72,206.94; ₹ 29,500/-; (2) E-Dy-WW-CBC-SC-23, dated 26.12.2022; Dropping and Fitting of CBC, Draft Gear and Striker Casting on Wagon; ₹ 2,15,47,488/-; ₹ 2,57,700/-; **Date & time of closing e-tender: 17.01.2023 at 15.00 hrs. for both sl. no. Website Particulars & details: www.ireps.gov.in for both. Interested tenderers may visit website www.ireps.gov.in for full details/description/specification of the Tender and submit their bids online. In any circumstances no manual tenders for this work will be accepted. (PR-958)****

NEW MARKETS ADVISORY LIMITED

CIN: L74120MH1982PLC028648
Regd. Off.: 71, Laxmi Building, 4th Floor, Sir P M Road, Fort, Mumbai 400 001
Email: newmarketsadvisory@gmail.com, Tel.: 22618452/22661541, Tel/Fax: 22618327

NOTICE AND INFORMATION OF EXTRA ORDINARY GENERAL MEETING

NOTICE is hereby given that An Extra Ordinary General Meeting of New Markets Advisory Limited will be held on Monday, the **23rd January, 2023 at 4.00 P.M.** at the Registered Office at **71, Laxmi Building, 4th Floor, Sir P M Road, Fort, Mumbai-400001** to transact the businesses as set out in the Notice of EOGM.

Members may note that the Notice convening the EOGM will be sent physically to shareholders except through email to all those members whose Email address are registered with the Company/ Registrar and Share Transfer Agent (RTA) or with their respective Depository Participant(s) (DP). The Notice will also be made available on the company's website at www.newmarketsadvisory.com and on the website of the Stock Exchange i.e BSE limited.

Members holding shares in physical form are requested to register/update the same with Purva sharegistry (India) Private limited on support@purvashare.com. Members holding shares in dematerialized mode and who have not yet registered/updated their email address are requested to get their email address registered/Updated with their respective DP.

The Company has engaged National Securities Depository Limited as authorized agency to provide e-voting platform. The e-voting period shall commence from **20th January, 2023 at 09.00 a.m.(IST) to 22nd January, 2023 at 5.00 p.m.(IST)**, the e-voting module shall be disabled thereafter. During the period, members of the Company holding shares either in dematerialized form or physical form as on **cut-off date i.e. 16th January, 2023** may cast their vote. The voting rights of the members for e-voting and voting through polling paper at the venue of EOGM shall be in proportion to their shares in the paid up share capital as on the cut-off date.

For New Markets Advisory Limited
Sd/
Abdurahim Allabux Khan
Director

Date: 28.12.2022
Place: Mumbai

DIN: 05152917

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.
9-A, Rana Pratap Marg, Lucknow. Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994, Website : www.upsugarfed.org

Short term e-Tender Notice

Online e-bids are invited for the sale of different kind of **Alcohol (SDS, ENA)** from Cooperative Distilleries of U.P to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto **6.55 P.M on 03.01.2023**. Technical bid will be opened at **11.30 AM on 04.01.2023** and Financial bid at **3.30 PM on 05.01.2023** E-bid minimum EMD is Rs 100000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL. Total quantity for sale of Alcohol is approximately 13.49 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-auction PORTAL, <http://tender.up.nic.in> and also on Federation website www.upsugarfed.org since **28.12.2022 at 6.55 PM**. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSUGARFED/GM(AT)/40/3C
DATE: 28.12.2022

MANAGING DIRECTOR

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PATKI AND DADAKAR TECHNICAL CONSULTANTS PRIVATE LIMITED

1 Name of Corporate Person	Patki And Dadakar Technical Consultants Private Limited
2 Date of Incorporation of Corporate Person	11/10/1976
3 Authority Under Which Corporate Person is Incorporated/registered	RoC-Mumbai
4 Corporate Identity Number /limited Liability Identity Number of Incorporated Person	U74220MH1976PTCO19260
5 Address of The Registered office And Principal office (If Any) of Corporate Person	219 A Udyog Mandir No 12nd Floor 7C Pitamber Lane Mahim Mumbai MH 400016IN
6 Liquidation Commencement Date of Corporate Person	December 28, 2022 (EGM held 22/12/2022 Minutes signed on 28/12/2022 received on 28/12/2022)
7 Name , Address, E-mail Address , IBBI/IPA-001/IP-P00224 2017-18/10423 E-mail - dpampat@pampatassociates.in Regd. Add.: Bunglow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai 400 703, India. Correspondence Address: Admin Add.: # 615, Shival Plaza , Plot 79 / A , Marol Coop. Industrial Estate, off Andheri Kurla Road, Marol, Andheri (East), Mumbai - 400059 India.	Devang P. Sampat IBBI/IPA-001/IP-P00224 2017-18/10423 E-mail - dpampat@pampatassociates.in Regd. Add.: Bunglow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai 400 703, India. Correspondence Address: Admin Add.: # 615, Shival Plaza , Plot 79 / A , Marol Coop. Industrial Estate, off Andheri Kurla Road, Marol, Andheri (East), Mumbai - 400059 India.
8 Last date for submission of claims	January 27, 2023

Notice is hereby given that the **PATKI AND DADAKAR TECHNICAL CONSULTANTS PRIVATE LIMITED** has commenced voluntary liquidation on December 28, 2022 (EGM held 22/12/2022 Minutes signed on 28/12/2022 received on 28/12/2022). The stakeholders of **PATKI AND DADAKAR TECHNICAL CONSULTANTS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before January 27, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CA Devang P. Sampat
December 28, 2022, Mumbai